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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 423/2003 in
OA 2297/2002

New Delhi this the 8th day of December, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Rajendra Prasa Tyagi,
S/O Sri Liladhar Tyagi,
R/O 102/8, East End Apartment,
Mayur Vihar Phase I Extension,
New Delhi.

. . Petitioner

(By Advocate Shri Y.S. Tyagi)

VERSUS

Pradip Kumar Shukla,
Secretary (Appointment),
State of Uttar Pradesh
Lucknow.

. . Respondent

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J))

Heard Shri Y.S. Tyagi, learned counsel for the petitioner. He submits that the respondents have not complied with the directions of the Tribunal contained in the order dated 16.7.2003 in OA 2297/2002. We note that the directions were given to the respondents in the OA, which includes UOI through Secretary, Department of Personnel and Training, Ministry of Personnel & Public Grievances, New Delhi, who has not been impleaded in the Contempt Petition. Learned counsel for the petitioner has also not been able to state clearly that it is only the alleged contemner/respondent No.2 who has to pass necessary orders, as we note that the petitioner is a retired IAS Officer.

2. In the above circumstances, we are of the considered view that CP 423/2003 is not maintainable in the present form. The same is accordingly dismissed with liberty granted to the petitioner, in accordance with law.

V.K.Majotra
(V.K.Majotra)
Vice Chairman (A)

Lakshmi
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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